

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 158/252/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
19.02.2018**

**NAME OF THE COMPANY: Neeraj Saraf, Ex-Director M/s. Saraf Projects
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 252

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Mr. Rakesh Kumar, Advocate

For the Respondent: Mr. Anjaneya Mishra, Ms. Chetna Bisht, Advocates

ORDER

Ld. Counsel for the Appellant is present. It is represented that a copy of the Appeal along with annexures have been duly served upon the Respondent ROC on 12.2.2018.

In relation to Income Tax Department, Ld. Counsel represents that the service will be effected with in a period of one week from today.

Let a copy of the Appeal be also made available to the Ld. Standing Counsel for the Income Tax who is appearing before this Tribunal.

Reply to be filed by the ROC within a period of four weeks. In relation to Income Tax Department, observations, if any, to be filed within a period of three weeks on service of the appeal.

To come up on 21.3.2018.

-3-d-7

**(Deepa Krishan)
Member (T)**

Sd/-

**(R. Varadharajan)
Member (J)**